

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 1370 of 2019**

**IN THE MATTER OF:**

**M/s Chandralekha Construction Pvt. Ltd. ...Appellant**

**Vs**

**M/s Devi Industrial Engineers ....Respondents**

**Present:**

**For Appellant: Mr. Mukesh Rana, Ms. Mamta, Ms. Tanusha Pali  
Advocates and Mr. Gajendra Parihar, Applicant in  
person**

**For Respondents: Mr. Ahsan Ahmed and Mr. Rajiv Kumar,  
Advocates.**

**ORDER**

**31.01.2020** I.A. No. 112 of 2019 is allowed. Learned Counsel for the Appellant to correct the Memo of Appeal. Respondent No. 2 may be shown as Interim Resolution Professional.

Heard learned Counsel for the Appellant. Learned Counsel for the Respondent wants to refer to Reply Affidavit said to be Diary No. 1775 of 2019 dated 13.01.2020. The Reply Affidavit is not found in the Paper Books of the Court. Registry to check.

Not to be treated as Part-Heard.

Interim Order passed on 28.11.2019 to continue till next date.

List the Appeal in 'Orders' category on **5<sup>th</sup> February, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Shreasha Merla)  
Member(Technical)